
(2021) 08 UK CK 0429

In the Uttarakhand High Court

Case No : Contempt Petition No. 755, 763, 764, 950 Of 2018

Diwan Singh Bisht & Others

APPELLANT

Vs

Dhiraj Singh Garbiyal & Others

RESPONDENT

Date of Decision : 31-08-2021

Acts Referred:

Citation : (2021) 08 UK CK 0429

Hon'ble Judges : Manoj Kumar Tiwari, J

Bench : Single Bench

Advocate : K.K. Verma, Sandeep Kothari

Final Decision : Disposed Of

Judgement

Manoj Kumar Tiwari, J

1. Since common question of law and facts are involved in these contempt petitions, therefore are being taken up together and are being adjudicated by this common judgment.

2. Mr. Sandeep Kothari, learned counsel for the respondent has produced in Court the interim order passed by Hon'ble Supreme Court, whereby the effect and operation of the judgment rendered by Division Bench of this Court in SPA No.827/2018, SPA No.830/2018 and SPA No.845/2018, has been stayed.

3. The order produced in the Court is taken on record. Based on the said order, Mr. Sandeep Kothari, Advocate submits that the judgment rendered by the learned Single Judge, which was affirmed in appeal by the Division Bench of this Court, has since been stayed by Hon'ble Supreme Court, therefore contempt proceedings be closed. Shri K.K. Verma, learned counsel appearing for the petitioners admits that the order passed by learned Single Judge, as affirmed in appeal, has now been stayed.

4. In such view of the matter, the contempt petitions are closed. Notices issued to the respondents are hereby discharged. However, petitioners shall be at liberty

to seek recall of this order, if SLP is decided in their favour.